PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

SESHACHAL TECHNOLOGIES LIMITED

Registered Office: E-19, Panchavati Township, Akkireddy Palem, BHPV Post, Visakhapatnam - 530 012, Andhra Pradesh, India. **Mobile No.:** +91-9866683972;
Corporate Office: 11, Pavani Villas, Dwarakapuri Colony, Panjagutta, Hyderabad – 500082; Andhra Pradesh, India. **Tel. No.:** +91-40-40188765; **Fax No.** +91-40-23321560
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CASH OFFER FOR ACQUISITION OF 13,88,720 EQUITY SHARES FROM SHAREHOLDERS

This Public Announcement (hereinafter referred to as "PA") is being issued in The Financial Express (English-all editions), Jansatta (Hindi-all editions), Prajashakthi (Telgu-Vishakhapatnam edition) and Apla Mahanagar (Marathi-Mumbai edition) by Systematix Corporate Services Limited (hereinafter referred to as "Manager to the Offer"), for and on behalf of Mr. Narendra Chitturi (hereinafter referred to as "the Acquirer") pursuant to and in compliance with, among others, Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "the Regulations").

1. BACKGROUND TO THE OFFER

1.1 The Open Offer (**"Offer"**) is being made in compliance with Regulation 10 and 12 and other applicable provisions of Chapter III of the Regulations, to the shareholders of Seshachal Technologies Limited, a company incorporated under the Companies Act, 1956 and having its registered office at E-19, Panchavati Township, Akkireddy Palem, BHPV Post, Visakhapatnam - 530 012, Andhra Pradesh, India (hereinafter referred to as **"the Target Company" or "Seshachal")**.

1.2 The Acquirer entered into a Share Purchase Agreement (hereinafter referred to as **"SPA"** or **"the Agreement")** dated June 25, 2011 with the Promoters of the Target Company (hereinafter also referred to as **"the Sellers"**), for the acquisition of 14,15,716 fully paid up equity shares (**"Sale Shares"**) of ₹ 10/- each representing 20.39% of the issued, subscribed and paid up equity share capital of the Target Company, at a price of ₹ 2.00/- (Rupees Two only) per share **("the Negotiated Price"**) aggregating to ₹ 28,31,432 (Rupees Twenty-Eight Lac Thirty-One Thousand Four Hundred and Thirty-Two only).

1.3 Pursuant to the aforesaid acquisition under SPA, the Acquirer's shareholding in the Target Company exceeds 15% of the total voting capital in the Target Company and therefore provisions of Regulation 10 read with Regulation 12 of the Regulations have been attracted.

1.4 The brief details of SPA in terms of the total number of shares agreed to be bought and sold are as follows:

Name of the Acquirer	No. of Shares (%) of Seshachal	Name of the Sellers / Promoters	No. of Shares (%) of Seshachal
Mr. Narendra Chitturi	5,28,116 (7.61%)	Mrs. Bulusu Sathya Annapurna	5,28,116 (7.61%)
	4,43,600 (6.39%)	Master Bulusu Nikhil Sarma*	4,43,600 (6.39%)
	4,43,600 (6.39%)	Kumari Bulusu Nisha Sarma*	4,43,600 (6.39%)
Total	**14,15,716 (20.39%)**	**Total**	**14,15,716 (20.39%)**
*Minors being represented by their legal guardian Mr. Bulusu Kameswara Sarma			

1.5 The salient features of the SPA as follows:

1.5.1 The Sellers recognise that the sale of the said Sale Shares is the subject matter of Chapter III of SEBI (SAST) Regulations, 1997 and amendments thereof and accordingly the Sellers will transfer the Sale Shares only after due compliance with the Regulations by the Acquirer.

1.5.2 The Acquirer agrees to comply with the requirements of the Regulations including acquisition of additional 20% of the voting capital of the Company as prescribed in the Regulations.

1.5.3 The Acquirer also agreed to pay the Sellers the total consideration of Sale Shares @ ₹ 2.00 per equity shares i.e. ₹ 28,31,432 (Rupees Twenty Eight Lac Thirty One Thousand Four Hundred and Thirty Two Only) in compliance with Sale Shares and other applicable provisions of the Regulations as amended to.

1.5.4 The Acquirer confirms that no other consideration either in kind or cash is to be paid to the Sellers except as stated herein above.

1.5.5 The Sale Shares held by the Sellers are and shall be free from all lien, claim, pledge, charge, mortgage and encumbrance and have a controlling stake in the Company and constituting the promoter group within the meaning of Regulations issued by the Securities and Exchange Board of India **("SEBI"**).

2. THE OFFER

2.1 The Acquirer is making an Offer to shareholders of the Target Company (other than the Sellers) to acquire up to 13,88,720 (Thirteen Lac Eighty-Eight Thousand Seven Hundred and Twenty) equity shares of the Target Company of the face value of ₹ 10/- each, representing 20% of the paid up equity share capital and voting capital of the Target Company **("the Offer Size")** at a price of ₹ 7.50/- (Rupees Seven and Paise Fifty only) per fully paid up equity share (hereinafter referred to as **"the Offer Price"**) payable in cash in terms of Regulation 20 of the Regulations.

2.2 There are no Persons Acting in Concert (**"PACs"**) within the meaning of Regulation 2(1)(e)(1) of the Regulations in relation to this Offer.

2.3 This Offer is not conditional upon any minimum level of acceptance. The Acquirer will acquire all the equity shares of the Target Company that are validly tendered as per terms of the Offer up to a maximum of 13,88,720 equity shares.

2.4 This is not a competitive bid.

2.5 To the extent of the Offer Size, all the equity shares of the Target Company that are validly tendered pursuant to this Offer are proposed to be acquired by the Acquirer, subject to the terms and conditions set out herein and in the Letter of Offer (hereinafter referred to as the **"LOF"**) that would be sent to the shareholders of the Target Company.

2.6 This Offer is subject to the receipt of the statutory and other approvals mentioned in paragraph 7 of the PA. In terms of Regulation 27 of the Regulations, if the statutory approvals are not obtained by the Acquirer or such approvals are not granted, the Offer would stand withdrawn.

2.7 The Acquirer has undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfilment or outcome of the Agreement and its related conditions.

2.8 The Offer is not as a result of global acquisition resulting in indirect acquisition of Seshachal.

2.9 The Acquirer has not acquired any equity shares of Target Company during the 12 months period prior to the date of this PA except the Sale Shares as stated in Para 1 and which will be transferred to the Acquirer's account on completion of the Offer.

2.10 The equity shares of the Target Company will be acquired by the Acquirer as fully paid-up, free from any lien, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

2.11 As on the date of this PA, the Manager to the Offer does not hold any equity shares in the Target Company. The Manager to the Offer undertakes not to deal in the equity shares of the Target Company up to a period of fifteen days after closure of the Offer.

3. THE OFFER PRICE

3.1 The equity shares of the Target Company are listed on Bombay Stock Exchange Limited **("BSE")** only. The equity shares of the Target Company are frequently traded on BSE within the meaning of Regulation 20(4) of the Regulations. There is no trading in the equity shares of the Target Company on the other stock exchanges.

3.2 The annualized trading turnover in the shares of the Target Company on BSE based on trading volume during December 2010 to May 2011 (six calendar months preceding the month in which the PA is made) is given below:

Name of the Stock Exchange	Total number of shares traded during the 6 calendar months prior to the month in which PA was made	Total Number of Listed Shares	Annualized Trading Turnover (in terms of % to Total Listed Shares)
BSE	7,44,896	69,43,600	21.46

Source: www.bseindia.com

3.3 The Offer Price of ₹ 7.50/- (Rupees Seven and Paise Fifty Only) per equity share is justified in terms of Regulation 20(4) and 20(11) of the Regulations as it is higher of the following:

(a)	Negotiated price per equity share under the SPA		₹ 2.00
(b)	Highest price paid by the Acquirer for acquisitions, if any, including by way of allotment in a Public or Rights or Preferential Issue, during the 26 week period prior to the date of the Public Announcement.		NA
(c)	The average price per share of the weekly high and low of closing prices of the shares during 26 weeks period preceding the Date of Public Announcement		₹ 7.23
(d)	The average of the daily high and low of the prices of the shares during two weeks period preceding the Date of Public Announcement		₹ 7.50
(e)	**Other Parameters as at**	**March 31, 2011 (Unaudited)#**	**March 31, 2010 (Audited)**
I.	Return on Networth i.e. (Profit after Tax / Networth) X 100	Negative	Negative
ii.	Book Value i.e. Networth / Total number of outstanding equity shares	₹ 13.27	₹ 13.49
iii.	Earning Per Share ("EPS") i.e. Profit after Tax / Total number of outstanding equity shares	Negative	Negative

Certified by the Auditors of Seshachal; NA – Not Applicable

3.4 If the Acquirer acquires any equity shares of the Target Company after the date of this PA and up to seven (7) working days prior to the closure of the Offer at a price higher than the Offer Price, then the highest price paid for such acquisition shall be payable for all the valid applications received under the Offer.

4. INFORMATION ABOUT THE ACQUIRER

4.1 Mr. Narendra Chitturi

4.1.1 Mr. Narendra Chitturi, S/o Mr. Bapineedu Chitturi aged 47 years and a resident of India is qualified as MBA from United States of America. He holds an Indian Passport bearing no. G5969591.

4.1.2 The Acquirer resides at Plot No. 8-2-120/110/115, Flat No. G1, Vijaya Residency, Road No. 14, Banjara Hills, Hyderabad – 500034, Andhra Pradesh, India. Telefax: +91-40-23731353; Email: chitturi99@yahoo.com

4.1.3 The Acquirer has more than 15 years of experience in different industries viz. Power, Solvent Extraction, Hospitality and Distillery.

4.1.4 The Acquirer is one of the Promoter in the following companies:

1. Sri Indra Power Energies Limited
2. Sri Indra Solvent Oils Private Limited
3. Chitturi Projects Private Limited
4. Pampa Aqua Farms Private Limited
5. Aroma Biotech Private Limited and
6. Chitturi Farms Private Limited

The Acquirer and the above mentioned companies do not belong to any group. Also, the equity shares of these companies are not listed on any stock exchange in India or abroad.

4.1.5 The Networth of the Acquirer as on March 31, 2011 is ₹ 6,79,33,000/- (Rupees Six Crore Seventy-Nine Lac and Thirty-Three Thousand Only) and the same is certified by Mr. A. Prabhakara Rao (Membership No. 207386) of M/s LNP & Co.; Chartered Accountants having their main office situated at Flat No. 503, #8-3-903/A, Siri Estates, Nagarjuna Nagar Colony, Yellareddy Guda, Hyderabad – 500 073, Andhra Pradesh. Tel. No. +91-40-2374 3902 / 4020 3901; fax No. +91-40-2374 3903 vide their certificate dated June 28, 2011.

4.2 OTHER INFORMATION ABOUT THE ACQUIRER

4.2.1 There are no PACs within the meaning of Regulation 2(1)(e)(1) of the Regulations in relation to this Offer with the Acquirer.

4.2.2 There is no other agreement entered between the Acquirer and the Sellers except the SPA.

4.2.3 The Acquirer is not related to the Target Company, its Directors and Promoters in any manner whatsoever except the SPA.

4.2.4 The Acquirer has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended (the **"SEBI Act"**) or under any other Regulation made under the SEBI Act.

4.2.5 Compliance with requirements of Chapter II of the Regulations is not applicable to the Acquirer as on the date of this PA.

5. INFORMATION ABOUT THE TARGET COMPANY – ("SESHACHAL")

5.1. Seshachal Technologies Limited was incorporated on November 15, 1994 in the name of "Supan Syntech Limited" under the Companies Act, 1956, in Ahmedabad and received a Certificate of Commencement of Business from the Registrar of Companies, Gujarat, Dadra & Nagar Haveli on November 25, 1994. The Corporate Identification Number **("CIN")** of the Target Company is L72200AP1994PLC063259.

5.2. The name of the Target Company was changed from "Supan Syntech Limited" to "Parichay Education Limited" on June 6, 2001. Later, the name of the Target Company changed to "Javelin Technologies Limited" on May 28, 2002 and finally the name was changed to "Seshachal Technologies Limited" on October 31, 2007 for which a fresh Certificate of Incorporation consequent on change of name was obtained from the Registrar of Companies, Karnataka on October 31, 2007. Subsequent to the changes in the name, the Registered Office of the Target Company was also shifted from the State of Gujarat to the State of Karnataka and finally to the State of Andhra Pradesh during the above mentioned period.

5.3. The Registered Office of the Target Company is situated at E-19, Panchavati Township, Akkireddy Palem, BHPV Post, Visakhapatnam – 530012, Andhra Pradesh, India; Mobile No.: +91-9866683972; Email: seshachaltechnologieslimited@rediffmail.com. The Corporate Office of Seshachal is situated at 11, Pavani Villas, Dwarakapuri Colony, Panjagutta, Hyderabad – 500082; Andhra Pradesh, Tel. No.: +91-40-40188765; Fax No. +91-40-23321560.

5.4. The main objects of the Target Company as follows:
To undertake development and/or trade in sale, import, export of Computer software and all varieties of Information Technology services in the field of internet, video, teleconferencing, communications including telecommunications & satellite communications, computer aided designing, mapping, animation, database services, networking and all other developments in the field of Internet and Software Services along with Geo Information Systems/Geo positioning Systems mapping, data entries etc.

5.5 The Target Company came out with its Initial Public Issue during March 1996 and subsequently the equity shares of the Target Company got listed on BSE, Ahmedabad Stock Exchange Limited **("ASE")** and Vadodara Stock Exchange Limited **("VSE")**. Later, the equity shares of the Target Company were voluntarily delisted from ASE and VSE in the year 2004.

5.6 The current Promoters acquired substantial shares and took over the management control of the Target Company from its original promoters vide SPA dated July 14, 2001 and an Open Offer was made in compliance with the Regulations during FY 2001-02.

5.7 There are no outstanding instruments in the nature of warrants / fully convertible debentures **("FCDs")** / partly convertible debentures **("PCDs")** etc. which are convertible into equity shares at any later date. There are no shares which are under lock-in.

5.8 As on date of this PA, Seshachal does not have any subsidiary or holding company.

5.9 As on the date of this PA, the Authorised Share Capital of the Target Company is ₹ 1500.00 Lacs comprising of 1,50,00,000 equity shares of ₹ 10/- each. The issued, subscribed, paid up and voting equity share capital of the Target Company is ₹ 694.36 Lacs comprising of 69,43,600 equity shares of ₹ 10 each, fully paid. There are no partly paid shares in the Target Company.

5.10 Brief financials of the Target Company as follows: (₹ in Lacs except as stated)

Sr. No.	Particulars	As at March 31, 2011 (Unaudited)#	As at March 31, 2010 (Audited)
1	Total Income	10.00	8.67
2	Total Expenditure	24.02	28.58
3	Profit After Tax ("**PAT**")	(15.33)	(21.27)
4	Paid up Equity Share Capital	694.36	694.36
5	Reserves & Surplus (excluding Revaluation Reserves)	226.80	242.13
6	Networth	921.26	936.49
7	Book Value per share (in ₹)	13.27	13.49
8	Earning Per Share ("**EPS**") (in ₹)	(0.22)	(0.31)

Certified by the Auditors of Seshachal

5.11. The equity shares of the Target Company are listed on BSE only. The equity shares of Seshachal are frequently traded within the meaning of Regulation 20(4) of the Regulations on BSE. The Scrip Code of the equity shares of the Target Company at BSE is 531794 and is placed in "T" group.

5.12. The Board of Directors of Seshachal as on date of PA comprises the following:

- Mr. Madhavapeddi Durga Prasad (Managing Director)
- Mr. Niranjan Sutrala (Non-Executive, Independent Director)
- Mr. Bethini Hanumantha Rao (Executive Director; Compliance Officer)
- Mr. Narasimha Murthy Dokka (Non-Executive, Independent Director) and
- Mr. Ramajogeshwar Dokka (Non-Executive, Independent Director)

6. REASONS FOR THE ACQUISITION, OFFER AND FUTURE PLANS

6.1 The Acquirer has entered into an SPA with the Promoters of the Target Company to acquire 14,15,716 equity shares of ₹ 10/- each of Seshachal, representing 20.39% of the issued, subscribed and paid up share capital of the Target Company. This acquisition is thus a substantial acquisition of equity shares along with the voting rights in Seshachal, which will enable the Acquirer to gain control of the Target Company. As a result of this acquisition, provisions of Regulations 10 & 12 of the Regulations have been attracted. The Acquirer is making an Offer to acquire upto 13,88,720 fully paid equity shares of ₹ 10 each being 20% of the paid up voting and equity share capital of the Target Company in order to comply with the provisions of the Regulations.

6.2 As on the date of this PA, the Acquirer does not have any plans to dispose of or otherwise encumber any assets of the Target Company in the next two years except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of operations, assets, investments, liabilities or otherwise of the Target Company for commercial reasons and operational efficiencies. Notwithstanding the immediately preceding sentence, the Board of Directors of the Target Company will take appropriate decisions in these matters based upon, among other things, the requirements of the business and in line with the opportunities from time to time.

6.3 Other than in the ordinary course of business, the Acquirer undertakes that he will not sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company.

6.4 The Offer is not a global acquisition resulting in indirect acquisition of the Target Company.

7. STATUTORY APPROVALS/OTHER APPROVALS REQUIRED FOR THE OFFER

7.1 To the best of the knowledge of the Acquirer, as on the date of this PA, there are no statutory approvals required to implement the Offer. If any other statutory approvals become applicable, the Offer would also be subject to such statutory approvals. The Acquirer, in terms of Regulation 27 of SEBI (SAST) Regulations, will not to proceed with the Offer in the event the statutory approvals are refused.

7.2 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant an extension of time to the Acquirer for payment of consideration to shareholders of the Target Company, subject to the Acquirer agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of the Regulations. Further, if the delay occurs on account of the wilful default or neglect or inaction or non-action by the Acquirer in obtaining the requisite approval(s), the amount held in the escrow account shall be subject to forfeiture and be dealt with in the manner provided in Regulation 28(12) of the Regulations.

7.3 To the best of his knowledge, the Acquirer does not require any approvals from financial institutions or banks to implement the Offer.

8. OPTION IN TERMS OF REGULATION 21

Upon completion of the Offer, assuming full acceptance to this Offer and the Sale Shares acquired through SPA, the Acquirer will hold 28,04,436 equity shares constituting 40.39% of paid-up and voting capital of the Target Company and will not result in the public shareholding falling below the minimum limit specified in Clause 40A of the Listing Agreement i.e. 25% of its outstanding equity share and voting capital. Further, the Acquirer undertakes that he will comply with the Listing Agreement for continuous listing of equity shares of the Target Company with BSE.

9. FINANCIAL ARRANGEMENTS

9.1 The total fund requirement for the Offer is ₹ 1,04,15,400/- (Rupees One Crore Four Lac Fifteen Thousand and Four Hundred only). In accordance with Regulation 28 of the Regulations, the Acquirer has opened an Escrow Account in the name and style "Narendra – Seshachal – Escrow A/c" bearing Account No. 0332-KL0080-050 with IndusInd Bank Limited (**"Escrow Bank")**, Branch: Ground Floor, Unit No. 2, Marathe Udyog Bhavan, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400 025 and made a deposit of ₹ 32,00,000/- (Rupees Thirty Two Lacs only) in the account, being more than 25% of the total consideration payable to the shareholders under the Offer. A lien has been marked on the said Escrow Account in favour of the Manager to the Offer by the Escrow Bank. The Manager to the Offer has been solely authorised by the Acquirer to operate and realise the value of Escrow Account in terms of the Regulations.

9.2 The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of his own Networth and no borrowings from any Bank and/or Financial Institutions is envisaged. Mr. A. Prabhakara Rao (Membership No. 207386) of M/s LNP & Co.; Chartered Accountants having their main office situated at Flat No. 503, #8-3-903/A, Siri Estates, Nagarjuna Nagar Colony, Yellareddy Guda, Hyderabad – 500 073, Andhra Pradesh. Tel. No. +91-40-2374 3902 / 4020 3901; Fax No. +91-40-2374 3903 vide their certificate dated June 28, 2011 certified that on the basis of necessary information and explanation given by the Acquirer and on the verification of their assets, liabilities, and the requirement of the funds, the Acquirer has adequate resources to fulfil the obligations under this Offer in full.

9.3 Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

10. OTHER TERMS OF THE OFFER

10.1 The Letter of Offer **("LOF")** relating to the Offer along with the Form of Acceptance cum Acknowledgement and Form of Withdrawal will be mailed to the shareholders of the Target Company, whose names appear on the Register of Members of the Target Company as of the close of business hours on July 15, 2011 **("Specified Date")**.

10.2 The Offer is not subject to any minimum level of acceptance.

10.3 All the shareholders who own the equity shares of the Target Company are eligible to participate in the Offer anytime before the closing of the Offer. Accidental omission to dispatch Letter of Offer to any member entitled to this Offer or non-receipt of the Letter of Offer by any member entitled to this Offer shall not invalidate the Offer in any manner whatsoever.

10.4 The shareholders who wish to tender their equity shares pursuant to the Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer together with their original share certificate(s), transfer deed(s) and duly filled Form of Acceptance to **Bigshare Services Private Limited,** acting as Registrar to the Offer (hereinafter referred to as **"Registrar to the Offer"**) from Monday to Friday between 10.00 a.m. and 4.00 p.m. and on Saturdays from 10.00 a.m. to 1.00 p.m. (except Sundays and public holidays) either by hand delivery or by registered post on or before the date of closure of the Offer in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance.

10.5 Shareholders of the Target Company who are holding equity shares in physical form and who wish to tender their equity shares will be required to send the duly signed Form of Acceptance cum Acknowledgement, Original Share certificate(s) and Transfer Deed(s) duly signed to the Registrar to the Offer, either by hand delivery on weekdays or by Registered Post, so as to reach on or before the closure of the Offer, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

10.6 The Registrar to the Offer has opened a special depository account for tendering demat equity shares in the Offer. The details of the account are as follows:

Name of the Escrow Account	BSPL Escrow A/c -STL Open Offer
Depository Name	National Securities Depository Limited ("**NSDL**")
Depository Participant (DP) Name	HDFC Bank Limited
DP ID Number	IN301549
Beneficiary Account Number / Client ID	33140147
ISIN	INE331F01010
Mode of Instruction	Off-Market

10.7 Shareholders who tender their equity shares in electronic form are requested to attach their respective counterfoils of the transaction duly stamped by their respective DPs along with the Form of Acceptance cum Acknowledgement which will be sent along with LOF to them. Shareholders of the Target Company having their beneficiary account with Central Depository Services (I) Limited ("**CDSL**")shall use the inter-depository delivery instruction slip and send the same (duly stamped by their Depository Participants) for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

10.8 Beneficial owners (holders of shares in dematerialized form) who wish to tender their equity shares of the Target Company will be required to send their duly signed Form of Acceptance cum Acknowledgement along with the photocopy of the delivery instruction in "off-market" mode or counterfoil of the delivery instructions in "off-market" mode, duly acknowledged by the Depository Participant ("**DP**"), in favour of the special depository account to the Registrar to the Offer, either by hand delivery or by Registered Post acknowledgement due, so as to reach on or before the closure of the Offer, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement. The credit for the tendered shares should be received in the special depository account on or before the closure of the Offer at the below mentioned Collection Centres:

Address of Collection Centre	Contact Person, Telephone No., Fax No., Email and Web	Mode of Delivery
Bigshare Services Pvt. Limited E/2, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400 072.	Mr. Vishant Naik Tel. No.: +91-22-40430200 Fax. No.: +91-22-28475207 E-mail: openoffer@bigshareonline.com Web: www.bigshareonline.com	Hand Delivery / Registered Post
Bigshare Services Pvt. Limited G -10, Left Wing, Amrutha Ville, Opp. Yashodha Hospital, Somajiguda, . Raj Bhavan Road, Hyderabad – 500082	Mr. Bojimon H. Tel. No. +91-40-2337 4967 Fax No. +91-40-2337 0295	Hand Delivery

Neither the share certificate(s) nor transfer deed(s) nor the Form of Acceptance should be sent to the Sellers nor the Acquirer nor the Target Company nor the Manager to the Offer.

10.9 Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the Original Share Certificate(s), valid Share Transfer Deeds and the original Contract Note(s) issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owner.

10.10 In case of non-receipt of the Letter of Offer, the eligible persons may (i) download the same from the SEBI's website (www.sebi.gov.in), (ii) obtain a copy of the same by writing to the Registrar to the Offer, or (iii) make an application to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered along with documents as mentioned above either by hand delivery on weekdays or by Registered Post, so as to reach the Registrar to the Offer on or before the closure of the Offer. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "off-market" mode or counterfoil of the delivery instruction in 'off-market' mode, duly acknowledged by the DP, in favour of the special depository account, so as to reach the Registrar to the Offer, either by hand delivery on weekdays or by Registered Post, so as to reach on or before the closure of the Offer.

10.11 Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialized is completed well in time so that the credit in the special depository account should be received on or before the closure of the Offer else the application would be rejected.

10.12 Payment to those shareholders whose certificates and/or other documents are found valid and in order and are approved by Manager and Registrar will be paid by way of a crossed account payee cheque/demand draft/pay order through Direct Credit **("DC")** / National Electronic Fund Transfer **("NEFT")** / Real Time Gross Settlement **("RTGS")** / National Electronic Clearing Services **("NECS")** / Electronic Clearing Services **("ECS")**. Shareholders who opt for receiving consideration through DC/NEFT/RTGS/NECS/ECS are requested to give the authorisation for the same in the Form of Acceptance cum Acknowledgement and enclose a photocopy of crossed cheque or passbook with Name, Account Number and Complete Address along with Form of Acceptance cum Acknowledgement. The decision regarding acquisition (in part or full), or rejection of, the shares tendered pursuant to this Offer and (i) any corresponding payment for the acquired shares and/or (ii) share certificates for any rejected shares or shares withdrawn will be dispatched to the shareholders by Registered Post or by Ordinary Post as the case may be, at the Shareholder's sole risk.

10.13 If the aggregate of the valid responses to the Offer exceeds the Offer size, then the Acquirer shall accept the valid applications received on a proportionate basis, in accordance with regulation 21(6) of the Regulations, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots. Provided that acquisition of equity shares from a shareholder shall not be less than the minimum marketable lot or the entire holding, if it is less than the marketable lot.

10.14 Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions / orders confirming their transferability are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

10.15 The Registrar to the Offer will hold in trust the Equity Shares/Share Certificates, Equity Shares held in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company who have accepted the Offer, until the cheques/drafts for the consideration or the unaccepted equity shares/share certificates are dispatched/returned.

10.16 Unaccepted Share Certificates, Transfer Forms and other documents, if any, will be returned by Registered Post/Speed Post at the shareholders'/unregistered owners' sole risk to the sole/first shareholder. Unaccepted equity shares held in dematerialized form will be credited back to the beneficial owners' depository account with the respective Depository Participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

10.17 While tendering the equity shares under the Offer, NRIs / foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, the Manager to the Offer reserves the right to reject such equity shares tendered. While tendering shares under the Offer, NRI/ foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961 **("Income Tax Act")**, before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, the Acquirer will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

10.18 As per the provisions of Section 196D(2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor **("FII")** as defined in Section 115AD of the Income Tax Act.

10.19 The payment of acquisition of shares will be made by the Acquirer in Cash through a crossed Demand Draft/Pay Order/DC/NEFT/RTGS/ECS/NECS to the equity Shareholders of Target Company whose equity share certificates and other documents are found in order and accepted, within 15 days from the date of Closing of the Offer.

10.20 Pursuant to regulation 22(5A) of the Regulations, equity shareholders of the Target Company desirous of withdrawing the acceptance tendered by them in the Offer may do so up to three working days prior to the closing date of the Offer. The withdrawal option can be exercised by submitting the documents as per the instructions below, so as to reach the Registrar to the Offer at their office mentioned above as per the mode of delivery indicated therein on or before August 29, 2011:

i. The withdrawal option can be exercised by submitting the Form of Withdrawal, which is enclosed with the Letter of Offer.

ii. In case of non-receipt of the Form of Withdrawal, the withdrawal option can be exercised by making a plain paper application along with the following details:
   - In case of physical shares: Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Distinctive Numbers, Folio Number, Number of Shares offered; and
   - In case of dematerialised shares: Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, DP name, DP ID, Number of Shares offered, beneficiary account number and a photocopy of the delivery instruction in "off-market" mode or counterfoil of the delivery instruction in "off-market" mode, duly acknowledged by the DP, in favour of the special depository account.

10.21 The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

10.22 A schedule of some of the key events in respect of the Offer is given below:

ACTIVITY	DATE	DAY
Public Announcement	June 30, 2011	Thursday
Specified Date*	July 15, 2011	Friday
Last date for a Competitive Bid	July 21, 2011	Thursday
Date by which Letter of Offer to be posted to the shareholders	August 6, 2011	Saturday
Date of Opening of the Offer	August 17, 2011	Wednesday
Last date for revising the offer price / number of shares	August 23, 2011	Tuesday
Last date for withdrawal of acceptance by the shareholders	August 29, 2011	Monday
Date of Closure of the Offer	September 5, 2011	Monday
Date of communicating the rejection /acceptance and payment of consideration for the acquired shares	September 20, 2011	Tuesday

*Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.

11. GENERAL

11.1 Neither the Target Company nor the Seller nor the Acquirer has been prohibited by SEBI from dealing in securities, under directions issued pursuant to Section 11B of the SEBI Act, 1992.

11.2 Pursuant to Regulation 13 of the Regulations, the Acquirer has appointed Systematix Corporate Services Limited as Manager to the Offer.

11.3 The Acquirer has appointed Bigshare Services Private Limited as Registrar to the Offer. However, Sathguru Management Consultants Private Limited is the Registrar and Transfer Agent ("**RTA**") of the Target Company.

11.4 Shareholders who have accepted the offer by tendering the requisite documents, in terms of the Public Announcement / Letter of Offer, can withdraw the same upto three working days prior to the date of closure of the Offer. The withdrawal option can be exercised by submitting the document as per the instruction below and in the Letter of Offer, so as to reach the Registrar to the Offer at the collection centres mentioned in 10.8 above, as per the mode of delivery indicated therein.

- The withdrawal option can be exercised by submitting the Form of Withdrawal (which will be sent to the shareholders along with the LOF) to the Registrar's Office.
- In case of non-receipt of the Form of Withdrawal, the withdrawal option can be exercised by submitting an application to the Registrar's Office on plain paper along with the following details: Name(s), Address, Distinctive Nos., Folio Number, Total number of shares held, Number of shares tendered, Number of shares to be withdrawn.
- Copy of the acknowledgement received from the Registrar to the Offer while tendering shares should be sent along with the Form of Withdrawal / plain paper application for withdrawal.

11.5 The share certificate(s) in respect of shares withdrawn by the shareholders would be returned by the Registrars to the Offer by registered post.

11.6 Should the Acquirer decide to revise the offer price upwards, such upward revision will be made in accordance with Regulation 26 of the Regulations not later than August 23, 2011 i.e. 7 working days prior to the offer closing date. If the offer price is revised upward, such revised price will be payable to all the shareholders who have accepted this offer and submitted their shares at any time during the period between the offer opening date and the offer closing date to the extent their shares have been verified and accepted by the Acquirer. Any such upward revision will be announced in the same newspapers in which this PA appears.

11.7 If there is a Competitive Bid:

- **The public offer under all the subsisting bids shall close on the same date.**
- **As the offer price cannot be revised during seven working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly.**

11.8 The Acquirer reserves the right to withdraw the Offer pursuant to Regulation 27 of the Regulations. Any such withdrawal will be notified in the form of a Public Announcement in the same newspapers in which this PA appears.

11.9 For further details, please refer to the Letter of Offer, the Form of Acceptance and the Form of Withdrawal.

11.10 The Acquirer accepts full responsibility for the information contained in this PA and also accepts responsibility for the obligations of the Acquirer contained in the Regulations.

11.11 Eligible persons to the Offer may download a copy of this PA from SEBI's website. Eligible persons to the Offer may also download a copy of the Letter of Offer, Form of Acceptance and Form of Withdrawal, which will be available on SEBI's website www.sebi.gov.in from the Offer opening date i.e. August 17, 2011 and can apply on the same.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

SYSTEMATIX GROUP™
Investments Re-defined

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Website: www.systematixshares.com
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Contact Person: Mr. Amit Kumar / Mr. Ankit Doshi

Place : Mumbai
Date : June 29, 2011.